

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
48(ND)/2008

IN THE MATTER OF:

Manoj Kumar Gupta

.... Petitioner/Applicant

v.

Rajesh Buildcon & Infrac. Pvt. Ltd.

.... Respondent

Order U/s. 397/398

Order delivered on 31.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv. Gurcharan Singh
Adv. Vivek Singh, Adv. Amrita Sarkar
For the Applicant : Adv. Sanvhit Garga, Adv. Ujjwal Rajoria in IA-
242/2020
For the Respondent : Adv. Ritu Jain for R-4

ORDER

CA-242/2020

It is submitted by the Counsel for the Respondent that as per our earlier order dated 27.04.2023, he still has to get the publication done for appearance of Mr. Rajesh Gupta in the matter. He further states that all original records of the company are with Mr. Rajesh Gupta, therefore, it is necessary for him to cooperate for adjudication of the matter.

In view of the above, we are unable to conduct hearing of the matter. Counsel for the Applicant in CA-242/2020 undertakes to contact the Registry for doing the needful. At request, list the matter on 02.11.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)